

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2811
ANSWERED ON:14.03.2011
VEHICULAR REGISTRATION
Swamy Shri Janardhana

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is consistent in vehicular registration;
- (b) if so, the details thereof, State-wise; and
- (c) if not, the reasons therefor alongwith the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) & (b) In terms of Section 39 of the Motor Vehicles Act, 1988 a motor vehicle can not ply in any place without valid registration. Detailed procedure for registration of motor vehicles is given in chapter IV of the Motor Vehicles Act, 1988 and chapter III of the Central Motor Vehicles Rules, 1989. These provisions apply uniformly throughout the country.

(c) Does not arise.